

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

LIBRARY

Date of Order: 09.01.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

OA. 350/310/2018	Pasupati Das
OA. 350/311/2018	Ajit Kumar Bhattacharjee
OA. 350/202/2017	Sanjib Kumar Biswas
MA. 350/199/2018	

-versus-

1. Union of India, service through the General Manager, Eastern Railway, Fairlie Place, Kolkata- 01.
2. The General Manager, Eastern Railway, Having its office at Fairlie Place, Kolkata- 700001.
3. The Senior Manager (Printing & Stationery) Eastern Railway, Calcutta having its Office at Fairlie Place, Kolkata- 700001.
4. The Chief Personnel Officer (Printing & Stationery), Eastern Railway, Calcutta having its office at Fairlie Place, Kolkata- 700001.
5. The Assistant Chief Personnel Officer, (Printing & Stationery) Eastern Railway, Calcutta, having its office at Fairlie Place, Kolkata- 700001.
6. The Assistant Financial Advisor (Pension), Eastern Railway, Calcutta having its office at Fairlie Place, Kolkata- 700001.

.....Respondents.

For the Applicant : Mr. A. Ahmed, Counsel

For the Respondents : Mr. B. K. Roy, Counsel  
Mr. S. K. Das, Counsel

O R D E R ( Oral )

Per Ms. Bidisha Banerjee, JM:

Heard both.

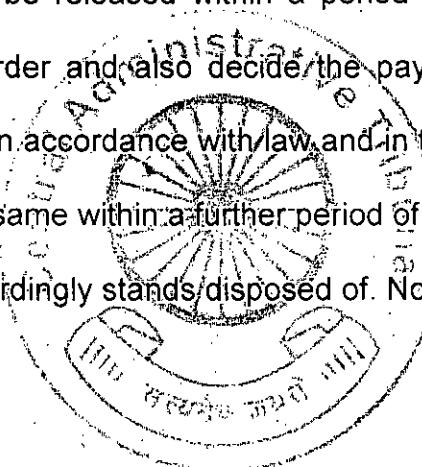
2. The three applicants in these OAs have prayed for similar relief. Therefore, all these OAs are taken up for hearing analogously to be disposed of by a common order.

3. Ld. Counsel for applicants submitted that the applicants have been acquitted of the criminal charges and accordingly there would be no impediment in releasing the pensionary/retiral benefits of the present applicants which has been held up for so long due to pendency of such cases. They also prayed for such benefits in the light of the decision in OA. 1317/2013.

4. Ld. Counsel for applicants submit that only provisional pension and some retiral benefits have been released but gratuity is still held up and final pension is yet to be fixed.

5. Be that as it may, since the applicants have been acquitted from criminal charges, the respondents are directed to release all the admissible retiral dues whatever is still unpaid, to be released within a period of 4 weeks from the date of receipt of a copy of this order and also decide the payable interest on the delayed payment of retiral benefits, in accordance with law and in the light of the decision in OA. 1317/2013 and release the same within a further period of 4 weeks.

6. The present OA accordingly stands disposed of. No costs.



(Bidisha Baherjee)  
Member (J)

pd